

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SNNEHA NATURAL WORLD PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SNNEHA NATURAL WORLD PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	7 <sup>th</sup> October, 2008
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and Registered with Ministry of Corporate Affairs RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2008PTC187325
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Flat No. 26-A, 1 <sup>st</sup> Floor, A-3, Narayan P Chandivali Road, Off SakiVihar, Sakinaka, Mumbai - MH 400072
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced: 11 <sup>th</sup> November 2019 Order Receipt: 22 <sup>nd</sup> November 2019
7.	Estimated date of closure of insolvency resolution process	20 <sup>th</sup> May, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ravindra Chaturvedi IBBI/IPA-001/IP-P00792/2017-2018/11359
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C/o. Parekh Shah & Lodha, 31E, BKC Centre, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai 400053 Email: ravinchaturvedi@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C/o. Parekh Shah & Lodha, 31E, BKC Centre, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai 400053 Email: snnehaworld@gmail.com
11.	Last date for submission of claims	6 <sup>th</sup> December, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. SNNEHA NATURAL WORLD PRIVATE LIMITED on date of receipt of order 22<sup>nd</sup> November 2019 and date of order 11<sup>th</sup> November 2019.

The creditors of M/s. Snneha Natural World Private Limited are hereby called upon to submit their claims with proof on or before 6<sup>th</sup> December 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA (the said clause is not applicable).

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 22<sup>nd</sup> November 2019  
Place: Mumbai

Ravindra Chaturvedi  
(Interim Resolution Professional)

